

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.202
TA (IBC)- 41(PB)/2022

IN THE MATTER OF:

Tata Capital Financial Services Limited ... Petitioner/Applicant
v.
Rakesh Bhatnagar ... Respondent

Order Under Section Rule 16(d) NCLT, 2016

Order delivered on 21.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

PRESENT:

For the Applicant : None
For the Respondent : None

ORDER

Today when the matter was called, none appeared for the parties, we are inclined to adjourn the matter for physical hearing on 28.11.2022.

In the meanwhile, pleadings be completed and the hard copies be filed before the next date of hearing.



(RAMALINGAM SUDHAKAR)
PRESIDENT